12.00 Noon

PAPERS LAID ON THE TABLE

Memorandum of Understanding (2000-2001) between the Government of India and Bharat Earth Movers Limited

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES): Sir, I lay on the Table a copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Defence, Department of Defence Production and Supplies) and the Bharat Earth Movers Limited for the year 2000-2001. [Placed in Library. See No.LT. 1727/00]

Notifications of the Ministry of Rural Development

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUBHASH MAHARIA): I lay on the Table—

- I. A copy each (in English and Hindi) of the following notifications of the Ministry of Rural Development (Department of Rural Development), under Section 83 of the Lakshadweep Panchayats Regulation, 1994:—
 - (i) 5/15/94-PCS dated 23.1.1995 publishing the Lakshadweep (Election to Panchayats) Rules, 1995.
 - (ii) F.No. 5/7/95-DOP dated 19.2.1997 publishing the Lakshadweep Panchayats Business Rules, 1997.
 - (iii) F.No 7/3/97-DOP dated 24.4 .1997 publishing the Lakshadweep Panchayats (Service) Rules, 1997.
 - (iv) F. N0.7/5/97-DOP dated 24.4.1997 publishing the Lakshadweep Panchayat Servants (Punishment and Appeal) Rules, 1997.
 - (v) F.No. 4/4/95-DOP dated 24.4.1997 publishing the Lakshadweep Panchayats (Grant-in-aid) Rules, 1997. [Placed in Library. See No.LT. 1648/00]
- II. A copy each (in English and Hindi) of the following notifications of the Ministry of Rural Development (Department of Rural Development), under sub-section (3) of Section 65 of the Daman & Diu Panchayats (Amendment) Regulation, 1994:—

- (i) No.LAW/DMN/88/95/78 dated K.9.1995 publishing the Daman & Diu (Panchayats) (Election of Chairman, Vice-Chairman, President-cum-Chief Counsellor and Vice-President-cum-Counsellor) Rules, 1995.
- (ii) DP/52/96-97/282 dated 29.10.1996 publishing the Daman & Diu District Panchayat (Meeting) Rules, 1996.
- (iii) DP/65/96-97/291 dated 13.11.1996 publishing the Daman & Diu District Panchayat (Accounts & Audit and Custody of Funds Rules, 1996.
- (iv) DP/66/96-97/403 dated 312.1996 publishing the Daman & Diu District Panchayat Committee Rules, 1996.
- (v) DP/13/96-97/20 dated 23.4.1997 publishing the Daman & Diu District Panchayat (Motion of No Confidence Against President-cum-Chief Counsellor and Vice-President-cum-Counsellor Rules, 1997.
- (vi) DP/99/96-97/23 dated 25.4.1997 publishing the Daman &
 Diu District Panchayat Vice President-cum-Counsellor (Restrictions on powers and functions) Rules, 1997.
- (vii) DP/101/96-97/24 dated 25.4.1997 publishing the Daman & Diu District Panchayat leave travel concession Rules, 1997.
- (viii) DP/106/96-97/25 dated 25.4.1997 publishing the Daman & Diu District Panchayat (Leave of absence in the office of the members of District Panchayat) Rules, 1996.
 - [Placed in Library. For (i) to (viii) see No. LT. 1649/00]
- III. A copy each (in English and Hindi) of the following notifications of the Ministry of Rural Development (Department of Rural Development), under Section 204 of the Andaman and Nicobar Islands (Panchayats) Regulation, 1994:—
 - (i) F.No.4-118/94 (Panch) dated 23.3.1995 publishing the Andaman and Nicobar Islands (Panchayats) (Preparation of Electoral Rolls and Conduct of Elections) Rules, 1995.
 - (ii) F.No.6-6(I)/96-PR dated 19.2.1997 publishing the Andaman and Nicobar Islands (Grant-in-aid to Panchayati Raj Institutions) Rules, 1996.

- (iii) F.No.3-16/96-PR dated 17.7.1997 publishing the Andaman and Nicobar Islands (Panchayats Accounts and Finance) Rules, 1997.
- (iv) F.No.3-21/96-PR dated 19.9.1997 publishing the Andaman and Nicobar Islands (Panchayats Administration) Rules, 1997. [Placed in Library. See No. LT. 1647/00]
- I. Notification of the Ministry of Power.
- II. Report and Accounts (1998-99) of the Damodar Valley Corporation, Calcutta and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA): Sir, I lay on the Table:—

I.A copy.(in English and Hindi) of the Ministry of Power, G.S.R. 237(E) dated 10.3.2000 publishing the Central Electricity Regulatory Commission (Preparation, submission of budget, maintenance of accounts) Rules, 2000, under Section 56 of the Electricity Regulatory Commission Act, 1998. [Placed in Library. See No.LT. 1658/00]

- II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 45 and sub-section (3) of Section 44 of the Damodar Valley Corporation Act, 1948:—
 - (a) Annual Report and Accounts of the Damodar Valley Corporation, Calcutta, for the year 1998-99, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Corporation.
 - (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT. 1651/00]

- I. Report and Accounts (1998-99) of the National Centre for Jute Diversification, Calcutta and related papers.
- II. Report and Accounts (1998-99) of the jute Manufacturers Development Council, Calcutta and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF TEX TILES (SHRI GINGEE N. RAMACHANDRAN): Sir, I lay on the Table a copy each (in English and Hindi) of the following papers:—